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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 321 1995

Ashu Kumar Mishra Applicant (s)

Versus

C.A. of others Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1.	22.6.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>C</i> Registrar</p> <p>Heard learned counsel for the applicant at great length.</p> <p>Although the learned counsel for the applicant placed a number of issues which do not seem to have any relevant to the present application, it is seen that the applicant has submitted a representation on 21.4.1995 to Respondent No.6. It is mentioned that the applicant has not received any decision in this case on the representation so far.</p> <p>It is directed that the same may be disposed of within three weeks from today giving detailed reasons if the same is rejected. If the applicant has any grievance thereafter, he is at liberty to approach this Tribunal</p>	<p>21.06.95</p> <p>In this application, the applicant has challenged the order of leave.</p> <p>21.06.95</p> <p>For Registration</p> <p>21.06.95</p> <p>Registration</p> <p>21.06.95</p> <p>For Admonitory direction w.r.t.</p> <p>21.06.95</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>once again. Mr. Ashok Mishra who was present in Court was also heard.</p> <p>The Original Application is accordingly disposed of.</p> <p>A copy of this order, alongwith the Original Application, be sent to the Respondents 5,6 and 7.</p> <p style="text-align: right;">Member (Adm.)</p>	<p>For attestation of order dt. 22/6/95.</p> <p>AB 26/6/95. SO (J)</p> <p>Received a copy of the order Chayes Advocate 26/6/95.</p> <p>Order No. 1 dt. 22/6/95.</p> <p>Copy of order with Copy of A.A. may be sent to Res No. 5, 6, 7 by DGP/AD P.O. 82</p> <p>AB 26/6/95. Member 26.6.95 SO (J)</p> <p>Received copy of orders dt. 22/6/95 along with notice on behalf of P.W.D. for see Amarpreet 12/7/95</p>